COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 559 OF 2017 IN DFR 2144 OF 2017

Dated: 12th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

<u>ORDER</u>

IA NO. 559 OF 2017

(Appl. for condonation of delay in filing)

There is 37 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. However, nobody is representing the respondents.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>09.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd